

[To be published in the gazette of India, extraordinary, Part II, section 3, sub-section (i)]

Government of India  
Ministry of Finance  
Department of Revenue  
(Central Board of Excise and Customs)

Notification No. 85/2015-Customs (N.T.)

New Delhi, the 4<sup>th</sup> September, 2015

G.S.R..... (E). – In exercise of the powers conferred by clause (aa) of sub- section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs, hereby makes following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No.12/97-CUSTOMS (N.T.), dated the 2<sup>nd</sup> April, 1997, published in the Gazette of India, Extraordinary, Part II, Section 3,sub-section (i) vide number G.S.R. 193(E), dated the 2<sup>nd</sup> April, 1997, namely:-

In the said notification, in the Table, against serial number 10 relating to the State of Rajasthan, after item (viii) and the entries relating thereto, in columns (3) and (4), the following item and the entries shall respectively be inserted, namely:-

(3)	(4)
“ (ix) Kathuwas and Mandhan Village, District Alwar	Unloading of imported goods and loading of export goods

[F.No.434/24/2013-Cus.IV]

(Akshay Joshi)

Under Secretary to the Government of India

Note.- The Principal notification No. 12/97-CUSTOMS (N.T.) dated 2<sup>nd</sup> April, 1997 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R193. (E), dated the 2<sup>nd</sup> April, 1997 and was last amended vide notification No. 36/2015-CUSTOMS (N.T.), dated the 7<sup>th</sup> April, 2015 vide number G.S.R. 265 dated the 7<sup>th</sup> April, 2015.